

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 792/
T.A. No.

1988.

DATE OF DECISION June 7, 1988.

Shri Nafe Singh,

Petitioner

Applicant in person

Advocate for the Petitioner(s)

Versus

Union of India & Others

Respondent(s)

Shri B.K. Aggarwal,

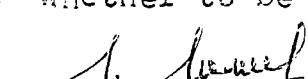
Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K. Madhava Reddy, Chairman.

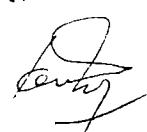
The Hon'ble Mr. Kaushal Kumar, Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether to be circulated to other Benches? *No*


(Kaushal Kumar)

Member

7.6.1988.


(K. Madhava Reddy)

Chairman

7.6.1988.

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. NO. OA 792/1988.

June 7, 1988.

Shri Nafe Singh ... Applicant.

Vs.

Union of India & Others ... Respondents.

CORAM:

Hon'ble Mr. Justice K.Madhava Reddy, Chairman.

Hon'ble Mr. Kaushal Kumar, Member.

For the applicant ... Applicant in person.

For the respondents ... Shri B.K. Aggarwal, counsel.

(Judgment of the Bench delivered by Hon'ble
Mr. Justice K.Madhava Reddy, Chairman).

The applicant is present in person. What all he claims in this application under Section 19 of the Administrative Tribunals Act, 1985 is that he may be reinstated in service with full back wages and continued in the service. In the counter, the respondents deny that they have ever refused to entertain him on duty or that they verbally asked him not to come for work. The learned counsel for the respondents states that they are still prepared to entertain him provided he reports for duty. In fact, he was recommended light duty by the Railway Doctor for one month and they allowed him accordingly. Having regard to the admission in the counter filed by the respondents, the applicant is directed to report for duty at Rohtak where he was previously posted and the

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respondents shall allow him to join duty. So far as the arrear of pay, if any, due to him is concerned, that will be ascertained by the appropriate authority for the period he has worked. He will also be paid such leave salary as he is entitled to if he was on leave. This application is allowed to the extent indicated above with no order as to costs.



(Kaushal Kumar)
Member
7.6.1988.



(K. Madhava Reddy)
Chairman
7.6.1988.